

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 204
IA (CA) No. 58/JPR/2023
CP No. 24/241-242/JPR/2021
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Mr. Arpit Kumar Jain

...Petitioner

Versus

R R Minetech Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Brij Kishore Sharma, PCS
For the Respondent : None-appeared

ORDER

Heard Mr. Brij Kishore Sharma, PCS appearing on behalf of the Petitioner. IA (CA) No. 58/JPR/2023 has been filed under Rule 154 read with Rule 11 of the NCLT Rules, 2016 for rectification of order dated 10.08.2023, in which it was noted that registration of Mr. Brij Kishore Sharma, PCS is suspended by the IBBI for one year. Hence, Registry was directed to send notice to the Petitioner.

Registration No. IBBI/IPA-002/IP-N00036/2016-2017/10075 of Mr. Brij Kishore Sharma is suspended for a period of one-year w.e.f. 08.07.2023 from acting as RP/ Liquidator. Mr. Brij Kishore Sharma is appearing as AR in this matter. This suspension does not affect the membership of ICSI and ICAI of the Applicant. Hence the order dated 10.08.2023 is rectified. Learned PCS appearing on behalf of the Petitioner seeks time to file rejoinder. Rejoinder, if any, may be

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filed within a week with advance copy to the opposite counsel. IA (CA) No. 58/JPR/2023 stands disposed of accordingly.

List the matter on 20.10.2023.

Sd-

(Rajeev Mehrotra)
Technical Member

Sd-

(Deep Chandra Joshi)
Judicial Member

September 13, 2023